

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 561/AT/2020

Subject: Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be established by Vapi-II North Lakhimpur Transmission Limited.

Petition No. 599/TL/2020

Subject: Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission licence to Vapi-II North Lakhimpur Transmission Limited.

Date of Hearing : 5.3.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Vapi-II North Lakhimpur Transmission Limited (VNLTL)

Respondents : Maharashtra State Electricity Distribution Company Limited and 15Ors.

Parties Present : Shri Deep Rao Palepu, Advocate, VNLTL
Ms. Harneet Kaur, Advocate, VNLTL
Shri TAN Reddy, VNLTL
Ms. Anisha Chopra, VNLTL
Shri Pulkit Sharma, VNLTL
Shri Anindya Khare, MPPMCL
Shri Manoj Dubey, MPPMCL
Ms. Jyoti Prasad, CTU
Shri Bhaskar Wagh, CTU
Shri Shiddharth Sharma, CTU

Record of Proceedings

Cases were called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the instant Petitions have been filed for adoption of transmission charges under Section 63 of the Electricity Act, 2003 ('the Act') and for grant of transmission licence under Sections 14 and 15 of the Act. Learned counsel added that all the compliances have been completed in respect of these Petitions and CTU in its letter dated 23.9.2020 has recommended for grant of transmission licence to the Petitioner.

3. Learned counsel for the Respondent, MPPMCL sought three weeks' time to file reply to the Petitions.

4. In response, learned counsel for the Petitioner opposed MPPMCL's request for time to file reply. Learned counsel submitted that copies of the Petition were served on the Respondent, MPPMCL in the month of July, 2020. However, the Respondent did not file reply despite given opportunity.

5. In response to the Commission's query as to whether CTU has complied with the provisions of the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018, the representative of the CTU replied in affirmative. After taking note of the CTU's recommendation for grant of transmission licence dated 23.9.2020, the Commission directed CTU to file an affidavit containing the following details, on or before 12.3.2021:

(a) Clearly spelling out each of the elements of the Project in question and the relevant RPC meetings at which the development of such element was approved along with minutes of such meeting.

(b) Status of CTU's compliance with its obligations under the applicable and relevant Regulations, including Central Electricity Regulatory Commission(Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018, with respect to the Project in question.

6. The Commission directed the Respondent, MPPMCL to file its written submission, if any, by 11.3.2021 with advance copy to the Petitioner, who may file its response thereof, if any, by 15.3.2021.

7. The Petitions are to be listed for hearing on 19.3.2021.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Legal)**